

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

33. C.P. (IB)/906(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **14.05.2024**

Name of the Party: Clearwater Capital Partners Singapore
Fund V Private Limited
VS
Deepti Mayur Suchak

Section 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Nithish Bangera, Ld. Authorised Representative for the Resolution Professional present through physical mode. Ms. Priyanka Shetty a/w Mr. Arjun Amin and Mr. Ranjit Shetty, Ld. Counsel for the Financial Creditor present through physical mode. Mr. Nausher Kohli, Ld. Counsel for the Personal Guarantor present through virtual mode.
2. The Authorised Representative for the Resolution Professional submits that the Report is under scrutiny. He seeks some time.
3. The Resolution Professional is directed to serve the copy of Report to the other side.
4. The Personal Guarantor is directed to file reply within two weeks from the date of receipt of Report after duly serving a copy to the other side, at least two days in advance before the next date of hearing.
5. At the request of Resolution Professional. Post this matter on **26.06.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)